தமிழ்நாடு முதலமைச்சரின் உத்தரவுபடி மயிலாடுதுறை மாவட்டதிலுள்ள தலைஞாயிறு என்.பி.கே.ஆர்.ஆர். கூட்டுறவு சர்க்கரை ஆலையை இயக்குவது தொடர்பாக சம்பந்தப்பட்ட அலுவலர்களுடன் மயிலாடுதுறை மாவட்ட ஆட்சித் தலைவர் இரா.லலிதா ஆய்வு செய்தார்.

ஈரோடு மாவட்ட ஆட்சித்தலைவர் திரு.ஹெச்.கிருஷ்ணனுண்ணி ஈரோடு மாவட்டம், அந்தியூர் வட்டம், பர்கூர் ஊராட்சி, கத்திரிமலை பகுதியில் பிரதான் மந்திரி குடியிருப்பு திட்டத்தின் கீழ் கட்டப்பட்டு வரும் வீடுகளை பார்வையிட்டு, ஆய்வு மேற்கொண்டார்.

காஞ்சிபுரம் மாவட்டம். உத்திரமேரூர் ஒன்றியம். சாலவாக்கம் ஆரம்ப சுகாதார நிலையத்தை காஞ்சிபுரம் மாவட்ட ஆட்சியர் டாக்டர் மா.ஆர்த்தி பார்வையிட்டு ஆய்வு செய்தார்.

சேலம் மாவட்டம் ஏற்காடு வெள்ளக்கடை பஸ்டாப்பில் இருந்து நல்லூர் செல்லும் சாலையின் ஓரமாக மின்சாரகம்பி தொங்கி கொண்டிருக்கிறது. இது சாலையின் வழியாக பேருந்து செல்லும்போது மின்சாரகம்பி உரசும் நிலையிலும், கீழே விழும் நிலையிலும் உள்ளது பேருந்தில் பயணம் செய்யும் மாணவ மாணவிகள் மற்றும் பொதுமக்களுக்கும் பெரிதும் ஆபத்து ஏற்பட வாய்ப்பு உள்ளது. ஆகவே மின்சார அதிகாரிகள் உடனடியாக நடவடிக்கை எடுக்க பொதுமக்கள் கோரிக்கை விடுத்துள்ளனர்.

FORM A
பொது அறிவிப்பு

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

பிரவுன்ஸ்டோன் பவுண்டேஷன் பிரைவேட் லிமிடெட் கடன் வழங்குபவர்களின் கவனத்திற்கு

பொது அறிவிப்பு		
1.	கார்ப்பரேட் கடனாளியின் பெயர்	பிரவுன்ஸ்டோன் அறக்கட்டளை பிரைவேட் லெமிடெட்
2.	கார்ப்பரேட் கடனாளியை இணைத்த தேதி	19.09.2011
3.	கார்ப்பரேட் கடனாளி ஒருங்கிணைக்கப்பட்ட/ பதிவு செய்யப்பட்ட அதிகாரத்தின் கீழ்	நிறுவனங்களின் பதிவளர், சென்னை
4.	கார்ப்பரேட் கடனாளியின் கார்ப்பரேட் அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U45400TN2011PTC082387
5.	கார்ப்பரேட் கடனாளியின் பதிவு செய்யப்பட்ட அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஏதேனும் இருந்தால்) முகவரி	செல்லம்மால், எண்.108, 1வது மாடி கதவு எண்.11/11A, சர் தியாகராய சாலை, தி.நகர், சென்னை, தமிழ்நாடு – 600017, இந்தியா.
6.	கார்ப்பரேட் கடனாளியைப் பொறுத்த வரையில் திவால் தொடங்கும் தேதி	ஆர்டர் 26.04.2022, அன்று என்சிஎல்டி இணையதளத்தில் (என்சிஎல்டி கார்ப்பரேட் கடனாளியாக இருந்தால், CIRP ஐந்தொடங்குவதற்கு 25.04.2022 தேதியிட்ட உத்தரவை சென்னை பெஞ்ச் வழங்கியது.
7.	மூடப்படும் மதிப்பிடப்பட்ட தேதி	அக்டோபர் 22, 2022
8.	திவால்நிலை தீர்மானம் செயல்முறை திவால்நிலை தொழில்முறை நடிப்பின் பெயர் மற்றும் பதிவு எண் இடைக்கால தீர்மான நிபுணராக	திரு.சந்தீப்குமார் ஜெயின் Reg.No.IBBI/IPA-002/IP-N00174/2017-2018/10446
9.	வாரியத்தில் பதிவு செய்யப்பட்ட இடைக்காலத் தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	24, Ka 1, ஜோதிநகர், ஜெய்ப்பூர் – 302005, ராஜஸ்தான் மின்னஞ்சல்: sandeepjaincs@gmail.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	24, Ka 1, ஜோதிநகர், ஜெய்ப்பூர் – 302005, ராஜஸ்தான் மின்னஞ்சல்: sandeepjaincs@gmail.com
11.	உரிமைகோரல்களை சமர்ப்பிப்பதற்கான கடைசி தேதி	மே 9, 2022
12.	இடைக்காலத் தீர்மான நிபுணரால் உறுதி செய்யப்பட்ட, பிரிவு 21 இன் துணைபிரிவு (6A) இன் ஷரத்து (b) இன் கீழ், ஏதேனும இருந்தால் கடன் வழங்குநர்களின் வகுப்புகள்	தற்போது பொறுந்தாது
13.	ஒரு வகுப்பில் கடன் வழங்குபவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக செயல்பட அடையாளம் காணப்பட்ட திவால்நிலை வல்லுநர்களின் பெயர்கள் (ஒவ்வொரு வகுப்பிற்கும் மூன்று பெயர்கள்)	தற்போது பொறுந்தாது
14.	(அ) தொடர்புடைய படிவங்கள் மற்றும் (ஆ) அங்கீகரிக்கப் பட்ட பிரதிநிதிகளின் விவரங்கள் இங்கே கிடைக்கின்றன.	Web link: https://www.ibbi.gov.in/home/downloads Physical Address – NA

25.04.2022 அன்று பிரவுன்ஸ்டோன் அறக்கட்டளை பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் இன்சல்வென்சி ரெசல்யூஷன் செயல்முறையைத் தொடங்குமாறு தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், சென்னை பெஞ்ச் உத்தரவிட்டுள்ளது.

பிரவுன்ஸ்டோன் அறக்கட்டளை பிரைவேட் லிமிடெட்டின் கடன் வழங்குநர்கள், இடைக்காலத் தீர்மானத்திற்கு மே 9, 2022 அன்று அல்லது அதற்கு முன் தங்கள் கோரிக்கைகளை ஆதாரத்துடன் சமர்பிக்குமாறு கேட்டுக்கொள்ளப்படுகிறார்கள்.

நுழைவு எண் 10க்கு எதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் தொழில்முறை நிதிக்கடன் வழங்குபவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்குமாறு வேண்டும் மற்ற அனைத்து கடன் வழங்குநர்களும் நேரடியாகவோ தபால் மூலமாகவோ அல்லது மின்னணு முறை மூலமாகவோ ஆதாரத்துடன் கோரிக்கைகளை சமர்ப்பிக்கலாம்.

உரிமைகோரலின் தவறான அல்லது தவறான ஆதாரங்களை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

தேதி : 27.04.2022
இடம் : ஜெய்ப்பூர்

Sandeep Kumar Jain
Interim Resolution Professional

எம்.பி.நாச்சிமுத்து பிறந்த நாளை நெசவாளர் தினமாக அறிவிக்க முதல்வர் ஸ்டாலினிடம் கோரிக்கை

எம்.பி. நாச்சிமுத்து பிறந்த தினத்தை நெசவாளர் தினமாக அறிவிக்க வேண்டும்' என, கோ-ஆப்டெக்ஸ் முன்னாள் இயக்குனர் மெய்யப்பன் அரசுக்கு கோரிக்கை விடுத்துள்ளார். இது குறித்து அவர், முதல்வர் ஸ்டாலின், செய்தி துறை அமைச்சர் சாமிநாதன் ஆகியோருக்கு கொடுத்துள்ள கோரிக்கை மனு விபரம்:

சென்னிமலையில் இந்திய விடுதலைக்கு முன்பே சென்டெக்ஸ் கைத்தறி நெசவாளர் கூட்டு றவு சங்கத்தையும், கோ-ஆப்டெக்ஸ் நிறுவனம், கூட்டுறவு நூற்பாலைகளை தோற்றுவித்து தன் வாழ்நாள் முழுவதும் கைத்தறி நெசவாளருக்காக பாடுபட்டவர் நாச்சிமுத்து. இவருக்கு மத்திய அரசு பத்மஸ்ரீ விருது வழங்கியும், நினைவு தபால் தலை வெளியிட்டும் சிறப்பித்துள்ளது. இவரின் பிறந்த தினமான, ஏப்ரல் 28 ம் தேதியை, தமிழக அரசு நெசவாளர் தினமாக அறிவிக்க வேண்டும். மேலும், சென்னை, எழும்பூர், பாந்தியன் சாலையில் உள்ள கோ-ஆப்டெக்ஸ் வளாகத்தில் அவரின் முழு உருவ சிலை அமைக்க வேண்டும். இவ்வாறு மனுவில் கூறியுள்ளார்.

சேலம் மாநகராட்சி மைய அலுவலக மாமன்ற கூட்டரங்கில் மாநகராட்சி மேயர் ஆ.ராமச்சந்திரன் தலைமையில் இயல்பு கூட்டம் நடைபெற்றது. அருகில் மாநகராட்சி ஆணையாளர் தா.கிறிஸ்துராஜ் மற்றும் மாமன்ற உறுப்பினர்கள் கலந்துகொண்டுள்ளனர்.

குறைதீர்க்கும் நாள் கூட்டம் நிறைவு விழா

திருச்சிராப்பள்ளி மாவட்டம், ஸ்ரீரங்கம் வட்டம் ,மணிகண்டம் பகுதி மாத்தூர் அரசு மேல்நிலைப்பள்ளி வளாகத்தில் நடைபெற்ற சிறப்பு மக்கள் குறைதீர்க்கும் நாள் கூட்டம் நிறைவு விழாவில் மாவட்ட ஆட்சித்தலைவர் சு.சிவராசு 568 பயனாளிகளுக்கு ரூபாய் 1.42 கோடி மதிப்பிலான நலத்திட்ட உதவிகளை வழங்கினார். இந்நிகழ்வில் ஸ்ரீரங்கம் சட்டமன்ற உறுப்பினர் எம் .பழனியாண்டி, வருவாய் கோட்டாட்சியர் ந. சிந்துஜா, சமூக பாதுகாப்புத் திட்ட தனித் துணை ஆட்சியர் அம்பிகாபதி, மணிகண்டம் ஒன்றியக் குழுத் தலைவர் கமலம் கருப்பையா , வட்டாட்சியர் ப.குணசேகரன், ஊராட்சித் தலைவர் பாரதிதாசன் உள்ளிட்ட பலர் கலந்து கொண்டனர்.

BEFORE THE HON'BLE MOTOR ACCIDENT CLAIMS TRIBUNAL (S.O. CUM A.S.J.) AT PONDICHERRY
MACTOP No.309/2022

Rajini ...Petitioner

vs

1. Vengatesan
2. M/s. Shri Ram General Insurance Co. Ltd., Represented by Its Regional Officer, Puducherry
3. Velmurugan s/o Vilvamani No. 22, Bungalow Street, Periyakalapet, Puducherry-605014.
4. M/s. Unied India Insurance India Co. Ltd. Represented by its regional Officer, Puducherry ....Respondents

3-ம் எதிர்மனுதாரருக்கு அறிவிப்பு

மேற்கண்ட மனுதாரர் கடந்த 11/11/2021 அன்று ஏற்பட்ட மோட்டார் வாகன விபத்திற்கு இழப்பீடு கோரி மேற்படி நீதிமன்றத்தில் 3-ம் எதிர்மனுதாரர் ஆகிய உங்கள் மீது வழக்கு தொடர்ந்துள்ளார். மேற்படி வழக்கில் தங்களுக்கு ஆட்சேபனை இருப்பின் வருகின்ற 09/06/2022 தேதியன்று காலை 10.00 மணிக்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாக ஆஜராகி ஆட்சேபனையைத் தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சத்தில் மனுதாரர் கோரியபடி ஒரு தலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

S. KATHIRVEL, B.A., B.L.,
Advocate & Notary, Pondicherry

மாண்பமை வருவாய் கோட்டாட்சியர் அவர்கள்
கடிதம் எண் அ2/3390/2022

முனியப்பன் த/ பெ தனபால்
கல்லொட்டு கிராமம்
திருவண்ணாமலை வட்டம்
திருவண்ணாமலை மாவட்டம்
மாண்பமை உட்கோட்ட நிர்வாக நடுவர் / வருவாய் கோட்டாட்சியர் அவர்கள்
திருவண்ணாமலை
–எதிர் மனுதாரர்

மனுதாரர் முனியப்பன் என்பவரது தந்தை தனபால் 2.10.1993 திருவண்ணாமலை மாவட்டம் திருவண்ணாமலை வட்டம் கல்லொட்டு கிராமத்தில் இறந்தார் மனுதாரர் அலுவலகத்தில் பதிவு செய்ய உத்தரவிடக் கோரி தாக்கல் செய்துள்ள மனுநாள் 5.5.2022 அன்று வாய்தா குறிக்கபட்டுள்ளது இதன் மீது எவருக்கேனும் ஆட்சபனை இருந்தால் அன்றைய தினம் காலை 11:00 மணிக்கு மேற்படி வருவாய் கோட்டாட்சியர் முன்னிலையில் ஆஜராகி தெரி வித்து கொள்ள வேண்டியது தவறும் பட்சத்தில் மேற்படி மனு ஒரு தலைபட்சமாக தீர்மானிக்கப்படும் என இதன் மூலம் அறியவும்.

முனியப்பன்
த/ பெ தனபால்
கல்லொட்டு கிராமம்
திருவண்ணாமலை வட்டம்
திருவண்ணாமலை மாவட்டம்

மைய சீட்டு நிதிசட்டம் பிரிவு 64-ன் படி துணைச்சீட்டு உதவி பதிவாளர் அவர்கள், நியமனதாரர் நடுவர் தீர்ப்புமன்றம், சேலம் (கிழக்கு)
நடுவர் வழக்கு எண்: 70/2021

DNC சிட்ஸ் பிரைவேட் லிமிடெட்,
எண்: 627/273, 2-வது தளம்,
(N.S. Jewellery Upstairs)
ராணிப்பேட்டை, ஆத்தூர் - 636 102 …வாதி

Vs

1. V. JAYARAMAN S/O VENKATESAN, 106, THLAIVAR THOTTAM, VARAGUR(PO), VEPPANATHAM, SALEM-636112.
2. J. PALANIAMMAL W/O V. JAYARAMAN, 106, THLAIVAR THOTTAM, VARAGUR(PO), VEPPANATHAM, SALEM-636112.

...பிரதிவாதிகள்

துணை சீட்டு பதிவாளர் நீதிமன்ற அறிவிப்பு

மேற்படி வழக்கு எண்: 70/2022 மை வழக்கு விசாரணைக்கு 16.12.2021 ஏற்கப்பட்டது. வழக்கிலுள்ள வாதி மற்றும் பிரதிவாதிகள் விசாரணை செய்ய வேண்டி 05.01.2022, 02.02.2022, 22.02.2022, 15.03.2022, 12.04.2022, ஆகிய தேதிகளில் விசாரணை அன்று பதிவு அஞ்சல் ஒப்புதலுடன் அழைப்பாணை அனுப்பப்பட்டது மற்றும் வாதி மற்றும் பிரதிவாதிகள் விசாரணை அழைப்பாணை பெற்றுக்கொண்டதற்கான ஒப்புதல் அட்டை பெறப்பட்ட நிலையிலும் மற்றும் சில பிரதிவாதிகள் விசாரணை அழைப்பாணை திரும்ப வரப்பெற்ற நிலையில் பிரதிவாதிகளுக்கு இறுதியாக வாய்ப்பளிக்கும் பொருட்டு மேற்படி வழக்கு விசாரணை 04.05.2022 அன்று 11.00 A.M. மணிக்கு மாவட்ட துணைச் சீட்டு பதிவாளர் நீதிமன்றம், மாவட்ட பதிவாளர் அலுவலகம், சேலம் கிழக்கு என்ற விலாசத்தில் ஆஜராகி தங்களது முறையீட்டினை தெரிவிக்குமாறு அறிவிக்கப்படுகிறது. தவறும் பட்சத்தில் இந்த அலுவலகத்திலுள்ள வழக்கின் ஆவணங்களின் அடிப்படையில் தீர்ப்பு அளிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

துணைச்சீட்டுப்பதிவாளர்
மாவட்டப்பதிவாளர்
சேலம் (கிழக்கு)

மைய சீட்டு நிதிசட்டம் பிரிவு 64-ன் படி துணைச்சீட்டு உதவி பதிவாளர் அவர்கள், நியமனதாரர் நடுவர் தீர்ப்புமன்றம், சேலம் (கிழக்கு)
நடுவர் வழக்கு எண்: 84/2021

DNC சிட்ஸ் பிரைவேட் லிமிடெட்,
எண்: 627/273, 2-வது தளம்,
(N.S. Jewellery Upstairs)
ராணிப்பேட்டை, ஆத்தூர் - 636 102 …வாதி

Vs

1. MANI S/O ARUMUGAM NO:4/237, INDIAN NAGAR, SATHAPADI (PO), ATTUR, SALEM-636 121.
2. M. AMBIKA W/O A. MANI NO:4/237, INDIAN NAGAR, SATHAPADI (PO), ATTUR, SALEM-636 121.
3. M. JEEVA S/O MANICKAM 75, INDHIRANI COLONY, SARVAIPUDHUR (PO) ATTUR, SALEM-636121.
4. S. AMULRAJ S/O SUNDARAJ, 19/25- ADHITHRAVIDAR ST, YETHAPUR, ATTUR, SALEM-636117. ...பிரதிவாதிகள்

துணை சீட்டு பதிவாளர் நீதிமன்ற அறிவிப்பு

மேற்படி வழக்கு எண்: 84/2021 மை வழக்கு விசாரணைக்கு 28.12.2021 ஏற்கப்பட்டது. வழக்கிலுள்ள வாதி மற்றும் பிரதிவாதிகள் விசாரணை செய்ய வேண்டி 05.01.2022, 02.02.2022, 22.02.2022, 15.03.2022 ஆகிய தேதிகளில் விசாரணை அன்று பதிவு அஞ்சல் ஒப்புதலுடன் அழைப்பாணை அனுப்பப்பட்டது மற்றும் வாதி மற்றும் பிரதிவாதிகள் விசாரணை அழைப்பாணை பெற்றுக்கொண்டதற்கான ஒப்புதல் அட்டை பெறப்பட்ட நிலையிலும் மற்றும் சில பிரதிவாதிகள் விசாரணை அழைப்பாணை திரும்ப வரப்பெற்ற நிலையில் பிரதிவாதிகளுக்கு இறுதியாக வாய்ப்பளிக்கும் பொருட்டு மேற்படி வழக்கு விசாரணை 04.05.2022 அன்று 11.00 A.M. மணிக்கு மாவட்ட துணைச் சீட்டு பதிவாளர் நீதிமன்றம், மாவட்ட பதிவாளர் அலுவலகம், சேலம் கிழக்கு என்ற விலாசத்தில் ஆஜராகி தங்களது முறையீட்டினை தெரிவிக்குமாறு அறிவிக்கப்படுகிறது. தவறும் பட்சத்தில் இந்த அலுவலகத்திலுள்ள வழக்கின் ஆவணங்களின் அடிப்படையில் தீர்ப்பு அளிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

துணைச்சீட்டுப்பதிவாளர்
மாவட்டப்பதிவாளர்
சேலம் (கிழக்கு)

மைய சீட்டு நிதிசட்டம் பிரிவு 64-ன் படி துணைச்சீட்டு உதவி பதிவாளர் அவர்கள், நியமனதாரர் நடுவர் தீர்ப்புமன்றம், சேலம் (கிழக்கு)
நடுவர் வழக்கு எண்: 4/2022

DNC சிட்ஸ் பிரைவேட் லிமிடெட்,
எண்: 627/273, 2-வது தளம்,
(N.S. Jewellery Upstairs)
ராணிப்பேட்டை, ஆத்தூர் - 636 102 …வாதி

Vs

1. A. THIRUMENINAYAGAN S/O ARJUNAN NO:4/88, KATTU KOTTAI, SELLIMPATTI, SALEM-636 107.
2. S. ARJUNAN S/O SADAIYAGOUNDER NO:4/88, KATTU KOTTAI, SELLIMPATTI, SALEM-636 107.
3. T. VENKATESAN S/O THANGAM NO: 5/18493/120, SOUTH KADU, SEELIMPATTI, SALEM-636 107. ...பிரதிவாதிகள்

துணை சீட்டு பதிவாளர் நீதிமன்ற அறிவிப்பு

மேற்படி வழக்கு எண்: 4/2022 மை வழக்கு விசாரணைக்கு 28.01.2022 ஏற்கப்பட்டது. வழக்கிலுள்ள வாதி மற்றும் பிரதிவாதிகள் விசாரணை செய்ய வேண்டி 22.02.2022, 15.03.2022, 12.04.2022, ஆகிய தேதிகளில் விசாரணை அன்று பதிவு அஞ்சல் ஒப்புதலுடன் அழைப்பாணை அனுப்பப்பட்டது மற்றும் வாதி மற்றும் பிரதிவாதிகள் விசாரணை அழைப்பாணை பெற்றுக்கொண்டதற்கான ஒப்புதல் அட்டை பெறப்பட்ட நிலையிலும் மற்றும் சில பிரதிவாதிகள் விசாரணை அழைப்பாணை திரும்ப வரப்பெற்ற நிலையில் பிரதிவாதிகளுக்கு இறுதியாக வாய்ப்பளிக்கும் பொருட்டு மேற்படி வழக்கு விசாரணை 04.05.2022 அன்று 11.00 A.M. மணிக்கு மாவட்ட துணைச் சீட்டு பதிவாளர் நீதிமன்றம், மாவட்ட பதிவாளர் அலுவலகம், சேலம் கிழக்கு என்ற விலாசத்தில் ஆஜராகி தங்களது முறையீட்டினை தெரிவிக்குமாறு அறிவிக்கப்படுகிறது. தவறும் பட்சத்தில் இந்த அலுவலகத்திலுள்ள வழக்கின் ஆவணங்களின் அடிப்படையில் தீர்ப்பு அளிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

துணைச்சீட்டுப்பதிவாளர்
மாவட்டப்பதிவாளர்
சேலம் (கிழக்கு)

மைய சீட்டு நிதிசட்டம் பிரிவு 64-ன் படி துணைச்சீட்டு உதவி பதிவாளர் அவர்கள், நியமனதாரர் நடுவர் தீர்ப்புமன்றம், சேலம் (கிழக்கு)
நடுவர் வழக்கு எண்: 83/2021

DNC சிட்ஸ் பிரைவேட் லிமிடெட்,
எண்: 627/273, 2-வது தளம்,
(N.S. Jewellery Upstairs)
ராணிப்பேட்டை, ஆத்தூர் - 636 102 …வாதி

Vs

1. T. SELLADURAI S/O T. THANGARAJ NO:4/237, INDIAN NAGAR, SATHAPADI (PO), ATTUR, SALEM-636 121.
2. S. SELVI W/O SELLADURAI 1419, MASOOTHI ST, PAPPAN CHATHIRAM, POONAMALEE, CHENNAI -600 123.
3. A. RAJA S/O ARUMUGAM 5/69, SOUTH VEETHI, THAROMAMPATTI MAIN ROAD, MALLIYAKARAI, SALEM-636 107.

...பிரதிவாதிகள்

துணை சீட்டு பதிவாளர் நீதிமன்ற அறிவிப்பு

மேற்படி வழக்கு எண்: 83/2021 மை வழக்கு விசாரணைக்கு 28.12.2021 ஏற்கப்பட்டது. வழக்கிலுள்ள வாதி மற்றும் பிரதிவாதிகள் விசாரணை செய்ய வேண்டி 05.01.2022, 02.02.2022, 22.02.2022, 15.03.2022 ஆகிய தேதிகளில் விசாரணை அன்று பதிவு அஞ்சல் ஒப்புதலுடன் அழைப்பாணை அனுப்பப்பட்டது மற்றும் வாதி மற்றும் பிரதிவாதிகள் விசாரணை அழைப்பாணை பெற்றுக்கொண்டதற்கான ஒப்புதல் அட்டை பெறப்பட்ட நிலையிலும் மற்றும் சில பிரதிவாதிகள் விசாரணை அழைப்பாணை திரும்ப வரப்பெற்ற நிலையில் பிரதிவாதிகளுக்கு இறுதியாக வாய்ப்பளிக்கும் பொருட்டு மேற்படி வழக்கு விசாரணை 04.05.2022 அன்று 11.00 A.M. மணிக்கு மாவட்ட துணைச் சீட்டு பதிவாளர் நீதிமன்றம், மாவட்ட பதிவாளர் அலுவலகம், சேலம் கிழக்கு என்ற விலாசத்தில் ஆஜராகி தங்களது முறையீட்டினை தெரிவிக்குமாறு அறிவிக்கப்படுகிறது. தவறும் பட்சத்தில் இந்த அலுவலகத்திலுள்ள வழக்கின் ஆவணங்களின் அடிப்படையில் தீர்ப்பு அளிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

துணைச்சீட்டுப்பதிவாளர்
மாவட்டப்பதிவாளர்
சேலம் (கிழக்கு)

மாண்பமை உட்கோட்ட நிர்வாக நடுவர் மற்றும் தஞ்சாவூர் வருவாய் கோட்டாட்சியர் அவர்கள் முன்பாக, த.ப.எண்: 471/2021 (இறப்பு) அ5

அந்தோணிசாமி
த/பெ லேட். யாகோப்பு
பெரியத்தெரு, ஆதிதிராவிடர் தெரு, பள்ளியக்ரஹாரம்,
தஞ்சாவூர் மாவட்டம். ...மனுதாரர்

எதிர்

வட்டாட்சியர் அவர்கள்,
வட்டாட்சியர் அலுவலகம்,
தஞ்சாவூர் ...எதிர்மனுதாரர்

அறிவிப்பு

மேற்படி மனுதாரர் தனது தந்தை யாகோப்பு த/பெ லேட். சவேரியார் என்பவர் கடந்த 08.10.1970-ந் தேதி அன்று மேற்படி முகவரியில் இறந்து விட்டார். வாரிசு சான்று பெற வதற்கு எனது தந்தை யாகோப்பு-ன் இறப்பு மேற்படி எதிர்மனுதாரர் அலுவலகத்தில் பதிவு செய்ய உத்தரவிட வேண்டி தாக்கல் செய்த மனு மீது ஆட்சேபனை உள்ளவர்கள் இந்த விளம்பரம் கண்ட 15 நாட்களுக்குள் சமூகம் தஞ்சாவூர் வருவாய் கோட்டாட்சியர் அலுவலகத்தில் நேரில் ஆஜராகி தங்களது ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சத்தில் மனு மீது ஒரு தலைபட்சமாக உத்தரவு தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

அந்தோணிசாமி
த/பெ லேட். யாகோப்பு
தஞ்சாவூர் (பள்ளியக்ரஹாரம்)
தஞ்சாவூர் மாவட்டம்.

மாண்பமை உட்கோட்ட நிர்வாக நடுவர் மற்றும் தஞ்சாவூர் வருவாய் கோட்டாட்சியர் அவர்கள் முன்பாக, த.ப.எண்: 599/2021 (இறப்பு) அ5

முருகையன்
த/பெ லெட்சுமணன்
வடக்குத்தெரு,
காட்டுவெட்டிவிடுதி கிராமம்,
ஒரத்தநாடு வட்டம்,
தஞ்சாவூர் மாவட்டம். ...மனுதாரர்

எதிர்

வட்டாட்சியர் அவர்கள்,
வட்டாட்சியர் அலுவலகம்,
ஒரத்தநாடு ...எதிர்மனுதாரர்

அறிவிப்பு

மேற்படி மனுதாரர் தனது தந்தை லெட்சுமணன் த/பெ காத்தவெட்டி என்பவர் கடந்த 26.06.1977-ந்தேதி அன்று மேற்படி முகவரியில் இறந்து விட்டார். வாரிசு சான்று பெற வதற்கு எனது தந்தை காத்த வெட்டி-ன் இறப்பு மேற்படி எதிர்மனுதாரர் அலுவலகத்தில் பதிவு செய்ய உத்தரவிட வேண்டி தாக்கல் செய்த மனு மீது ஆட்சேபனை உள்ளவர்கள் இந்த விளம்பரம் கண்ட 15 நாட்களுக்குள் சமூகம் தஞ்சாவூர் வருவாய் கோட்டாட்சியர் அலுவலகத்தில் நேரில் ஆஜராகி தங்களது ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சத்தில் மனு மீது ஒரு தலைபட்சமாக உத்தரவு தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

முருகையன்
த/பெ லெட்சுமணன்
ஒரத்தநாடு (காட்டுவெட்டிவிடுதி)
தஞ்சாவூர் மாவட்டம்.

மைய சீட்டு நிதிசட்டம் பிரிவு 64-ன் படி துணைச்சீட்டு உதவி பதிவாளர் அவர்கள், நியமனதாரர் நடுவர் தீர்ப்புமன்றம், சேலம் (கிழக்கு)
நடுவர் வழக்கு எண்: 5/2022

DNC சிட்ஸ் பிரைவேட் லிமிடெட்,
எண்: 627/273, 2-வது தளம்,
(N.S. Jewellery Upstairs)
ராணிப்பேட்டை, ஆத்தூர் - 636 102 …வாதி

Vs

1. A. KARUNAKARAN S/O AZHAGAPPAN NO:2/24, THAMMAMPATTI MAIN ROAD EAST, VAOZHAPADI, SALEM-636115.
2. M. MADHU W/O MURUGESAN NO:66(X), KAILASANATHAR KOIL STREET, ATTUR, SALEM- 636 102.
3. M. VIJAY S/O MURUGESAN NO: 66(X), KAILASANATHAR KOIL STREET, ATTUR, SALEM-636102.

...பிரதிவாதிகள்

துணை சீட்டு பதிவாளர் நீதிமன்ற அறிவிப்பு

மேற்படி வழக்கு எண்: 5/2022 மை வழக்கு விசாரணைக்கு 28.01.2022 ஏற்கப்பட்டது. வழக்கிலுள்ள வாதி மற்றும் பிரதிவாதிகள் விசாரணை செய்ய வேண்டி 22.02.2022, 15.03.2022, 12.04.2022, ஆகிய தேதிகளில் விசாரணை அன்று பதிவு அஞ்சல் ஒப்புதலுடன் அழைப்பாணை அனுப்பப்பட்டது மற்றும் வாதி மற்றும் பிரதிவாதிகள் விசாரணை அழைப்பாணை பெற்றுக்கொண்டதற்கான ஒப்புதல் அட்டை பெறப்பட்ட நிலையிலும் மற்றும் சில பிரதிவாதிகள் விசாரணை அழைப்பாணை திரும்ப வரப்பெற்ற நிலையில் பிரதிவாதிகளுக்கு இறுதியாக வாய்ப்பளிக்கும் பொருட்டு மேற்படி வழக்கு விசாரணை 04.05.2022 அன்று 11.00 A.M. மணிக்கு மாவட்ட துணைச் சீட்டு பதிவாளர் நீதிமன்றம், மாவட்ட பதிவாளர் அலுவலகம், சேலம் கிழக்கு என்ற விலாசத்தில் ஆஜராகி தங்களது முறையீட்டினை தெரிவிக்குமாறு அறிவிக்கப்படுகிறது. தவறும் பட்சத்தில் இந்த அலுவலகத்திலுள்ள வழக்கின் ஆவணங்களின் அடிப்படையில் தீர்ப்பு அளிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

துணைச்சீட்டுப்பதிவாளர்
மாவட்டப்பதிவாளர்
சேலம் (கிழக்கு)

பொது அறிவிப்பு

தஞ்சாவூர் மாவட்டம், பட்டுக்கோட்டை வட்டம், பட்டுக்கோட்டை பதிவு மாவட்டம், பட்டுக்கோட்டை 01நிர் இணைச்சார்பதிவகம் சேர்ந்த 78 நீர், மகாராஜசமுத்திரம் கிராமம், பெருமாள் கோயில் தெருவில் வசிக்கும் பாலையன் மகன் செல்வராஜ் ஆகிய எனது கட்சிக்காரர் கொடுத்த தகவலின் அடிப்படையில் நான் தரும் காணவில்லை அறிவிப்பு யாதெனில்:

எனது கட்சிக்காரர் செல்வராஜ் ஆனந்தராஜன் என்பவரிடமிருந்து ஆவண எண்: 97/1991, புல எண்: 103/6, என்ற சொத்தை வாங்கியுள்ளார். VERITAS FINANCE PVT LTD-ல் கடன் கோரியபோது மேற்படி நிறுவனத்தால் ஆவணங்களை சரிபார்க்கும் போது சொத்தின் மூல ஆவணம் 97/1991, என்ற ஒர்ஜினல் ஆவணம் காணாமல் போனது அப்போதுதான் தெரியவந்தது. மேற்படி மூல ஆவணம் 97/1991, ஆவணத்தை யாரேனும் தன் வசம் வைத்திருந்தாலோ அல்லது மேற்படி சொத்தின் பேரில் யாருக்கேனும் உரிமையோ, ஆட்சேபணையோ, பின் தொடர்ச்சியோ இருந்தால் நாளது தேதியில் இருந்து 15 நாட்களுக்குள் எழுத்து மூலமாக தக்க ஆதாரத்துடன் கீழ்கண்ட முகவரிக்கு தெரியப்படுத்தவும்.

சொத்து விபரம்: தஞ்சாவூர் மாவட்டம், பட்டுக்கோட்டை வட்டம், பட்டுக்கோட்டை பதிவு மாவட்டம், பட்டுக்கோட்டை 01 நீர் இணைச்சார்பதிகம் சேர்ந்த 78 நீர் மகாராஜ சமுத்திரம் கிராமம், பெருமாள்கோவில் தெருவில் புல எண்: 103/6 ஹெக் 0.24.5 ஏர்சிஸ் செண்ட் 3-5/6க்கு குழி 11-1/2க்கு 1670 சதுரடி கொண்ட காலிமனை. நான்கெல்லை விபரம்: ரெங்கம்மாள் இடத்திற்கும் தெற்கு, சின்னம்மாள் இடத்திற்கும் மேற்கு, K.S. நடார் இடத்திற்கும் வடக்கு, ரோட்டுக்கும் கிழக்கு இதற்குள்பட்டது. இது நகர நில அளவைப்படி வார்டு-ஏ, பிளாக்-49, நகர புல எண்: 2/6, (புல எண்: 103/6) ரயத்து புஞ்சை 0.2024 சதுரமீட்டரில் அடங்கியதாகும். மேற்படி சொத்து பட்டுக்கோட்டை நகர்மன்ற எல்லைக்குள்பட்டது.

R. சரத்குமார்., M.Sc., B.L.,
வழக்கறிஞர், தஞ்சாவூர்
செல்:9944466492

S. E. RAILWAY TENDER
CORRIGENDUM

The date of opening of the Tender No. E-KGP-South-08-2022 would be 16.05.2022 instead of 13.05.2022.

PR-66C

NOTICE OF LOSS OF SHARE CERTIFICATE

Notice is hereby given that Share Certificate No. 39767 for 60 equity shares of Rs.2/- (Rupees two only) each bearing Distinctive Nos. 33207966 to 33207995 and 120059626 to 120059655 of DCM Shriram Limited, New Delhi, registered in the name of S E SV NARAYANAN has been lost and I, legal heir of the shareholder, have applied to the Company to issue duplicate certificate(s). Any person(s) who has/have any claim in respect of the said share certificate should lodge such claim with the Company at its registered office at 2nd Floor (West Wing) World Mark 1, Aerocity, New Delhi 110037, within 15 days of the publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate share certificate(s).

Place : Coimbatore
Date : 28/04/2022

N.SIVAPRAKASAM

Notice for the Loss of Share Certificates
EID Parry (India) Ltd

Registered Office at "Dare House" New No.2, Old 234, NSC Bose Road, Chennai - 600001.

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Name of Share Holders	Company Name	Folio No.	Share Cert. No	Distinctive No From	Distinctive No To	Qty
Bhagvatprasad Trivedi Hetal Trivedi Hansa Trivedi	EID Parry (India) Ltd	EID013915	28900	173967393	173967408	16

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **K Fintech Pvt Ltd , selenium, Tower - B,Financial District, Nanakramguda, Plot No 31 & 32, Rd Number 1, Gachibowli, Hyderabad, Telangana 500032** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Date : 27-04-2022 | Place : Gandhinagar.

Bhagvatprasad Trivedi
Hetal Trivedi
Hansa Trivedi

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BROWNSTONE FOUNDATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Brownstone Foundation Private Limited**
2.	Date of incorporation of corporate debtor	19/09/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TN2011PTC082387
5.	Address of the registered office and principal office (if any) of corporate debtor	Challa Mall, No.108, 1st Floor Door No.11/11a, Sir Theyagaraya Road, T Nagar Chennai, Tamil Nadu-600017, India
6.	Insolvency commencement date in respect of corporate debtor	**Order uploaded on 26.04.2022 at NCLT Website** (NCLT, Chennai Bench delivered Order dated **25.04.2022** for initiation of CIRP in case of Corporate Debtor.
7.	Estimated date of closure of insolvency resolution process	22nd October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Sandeep Kumar Jain** Reg. No.: IBBI/IPA-002/IP-N00174/2017- 2018/10446
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address** – 24 Ka 1, Jyoti Nagar, Jaipur- 302005, Rajasthan **Email:** sandeepjaincs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address** – 24 Ka 1, Jyoti Nagar, Jaipur- 302005, Rajasthan **Email:** sandeepjainip@gmail.com
11.	Last date for submission of claims	9th May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address – NA

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Brownstone Foundation Private Limited on 25.04.2022 i.e. Insolvency commencement date, the copy of order was uploaded on 26.04.2022.
The creditors of Brownstone Foundation Private Limited, are hereby called upon to submit their claims with proof on or before 9th May, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2022
Place: Jaipur

Sandeep Kumar Jain
Interim Resolution Professional

NAGERCOIL CITY MUNICIPAL CORPORATION
SWACHH BHARAT MISSION - INVITATION OF BIDS TO ENGAGE MANPOWER OUTSOURCE AGENCY

ROC No:8748/2017/HI

Date: 21.04.2022

E-Tender Notice

1. Invitation for bids (Double Cover System) to Engage "Manpower Outsource Agency" to supply of Animators - 26 Numbers, Supervisors - 4 Numbers And 1 Number of Coordinator to carry out the work, from 2022-23 to 2025-26 under Swachh Bharat Mission in Nagercoil Corporation.
2. Bid document and other information available at (free of cost) **www.tntenders.gov.in**
3. **Date, Time and Venue for Tender Procedures :**

Submission of bids : 05.05.2022 Thursday upto 3.00 pm
Opening of bids : 05.05.2022 Thursday upto 3.30 pm

Venue : Nagercoil City Municipal Corporation Office, Nagercoil - 629001.

DIPR / 2026 / Tender / 2022

சோதனை கடந்து சுதந்திரம் அடைந்தோம் சாதனை புரிந்து சரித்திரம் படைப்போம்

COMMISSIONER
NAGERCOIL CORPORATION

PUBLIC NOTICE

Mr. C Shankara Reddy, aged about 69 years is the owner of Residential site No. 559 in the layout plan approved by BDA in several survey Numbers in Kodigehalli, Byatarayanapura, Kothihoshalli villages Yelhanka Hobli Bangalore North names as Rajiv Gandhi Nagar NTI Layout Phase II Bangalore 560092. Measuring east to west 40 feet, north to south 60 feet, all together measuring **2400 sq feet.,** bounded by East: Site No.558, West: Site No.560, North : Road, South: Site No.562 & 563. He has deposited certified copy of the said property at **Union Bank of India Bhuvaneshwari Nagar Branch** with intention to create registered mortgage. The bank hereby calls for objection for creation of such EM from any person affected by such EM. The contact details are **Union bank of India, Bhuvaneshwari Nagar Branch**, 70 & 71, Dasrahalli Village Road, Kempapura, Hebbal, Bangalore 560024. **Mob 9051938223.**

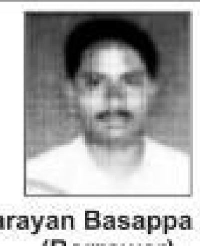
बैंक ऑफ़ बड़ौदा
Bank of Baroda

Bank of Baroda, Sangli Branch: Post Box No. 63, 39, Vakhar Bhag Sangli - 416416, Ph. No. 0233-2623058 / 26622998 / 2625252, FAX : 0233-2620113 **Email : sangli@bankofbaroda.com**

PUBLIC NOTICE

Re: Advance account Mr. Narayan Basappa Hadkar ((04410600002496 & 04410600002497) with our Sangli Branch- Publication of Photographs of Wilful Defaulters.

Notice is hereby given to the public at large that **BANK OF BARODA** has declared the following persons as **WILFUL DEFAULTERS,** in terms of Bank's/RBI's extant guidelines, complying with the due process prescribed.



Mr. Narayan Basappa Hadkar (Borrower) (A/C no. 04410600002496 &04410600002497)

Mr. Musa Ayub Momin (Guarantor)

Bank had sent suitable communication to the Borrower/ Guarantor informing the decision of the Bank to declare them/him/her as a **WILFUL DEFAULTER.** As permitted by the Reserve Bank of India, Bank publishes the photographs of the **WILFUL DEFAULTER** for the information of public at large.

Date :- 26.04.2022

For Bank of Baroda,
Sangli Branch

SALE NOTICE
SHRI LAKSHMI COTSYN LIMITED (In Liquidation)

Liquidator : Mr. Rohit Sehgal
Registered Office: 19/X-1 Krishnapuram Kanpur Uttar Pradesh - 208007
Email ID: iamrs101@gmail.com; Contact No.: +91 7011568767 (Mr. Rahul Nagar)
Escalation: If the query is not responded on the phone number given above then **Text or Whatsapp** message can be sent to +91-9811363220

E-AUCTION

Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 23rd May, 2022 at 3:00 pm IST to 5:00 pm IST
(With unlimited extension of 5 minutes each)
Last Date to deposit EMD and documents: 18th May, 2022 by 5:00 pm IST

Sale of Assets and Properties owned by Shri Lakshmi Cotsyn Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Allahabad Bench, vide order dated 1st July 2020. The sale will be done by the undersigned through the e-auction platform **https://ncltauction.auctiontiger.net**

Block	Assets	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Incremental Value (In Rs.)
A	Sale of units of the Corporate Debtor **as a going concern;** 1. Abhaypur Unit 2. Rewari Bujurg Unit	144.15 Crores	14.50 Crores	1.00 Crore
B	Abhaypur Unit **on a Standalone basis**	89.60 Crores	9.00 Crores	50.00 Lacs
C	Abhaypur Unit - **Land & Building.**	44.30 Crores	4.40 Crores	25.00 Lacs
D	Abhaypur Unit - Plant & Machinery, Vehicles and other assets **(Excluding Land and Building)**	51.75 Crores	5.20 Crores	25.00 Lacs
E	Rewari Bujurg Unit **on a Standalone basis**	59.15 Crores	6.00 Crores	50.00 Lacs
F	Rewari Bujurg Unit - **Land & Building.**	24.10 Crores	2.40 Crores	25.00 Lacs
G	Rewari Bujurg Unit - Plant & Machinery and other assets **(Excluding Land and Building)**	39.20 Crores	4.00 Crores	25.00 Lacs
H	Malwan - Denim Unit - **Land & Building (Including Land & Building of Residential Area)**	41.50 Crores	4.15 Crores	25.00 Lacs

Terms and Condition of the E-auction are as under

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S E-procurement Technologies Limited (Auction Tiger).
2. **THE COMPLETE AND DETAILED INFORMATION ABOUT THE ASSETS OF THE COMPANY ARE AVAILABLE IN THE "E-AUCTION PROCESS DOCUMENT" AS ANNEXURE -VI TO THE DOCUMENT, WHICH IS AVAILABLE ON THE WEBSITES i.e. https://ncltauction.auctiontiger.net. THIS SALE NOTICE MUST BE READ ALONGWITH THE "E-AUCTION PROCESS DOCUMENT" TO GET THE COMPLETE INFORMATION.**
3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on websites https://ncltauction.auctiontiger.net and http://www.shrilakshmi.in / Contact : Mr. Ramprasad at +91-6351896834 / 079-61200586 & 6351896834 ramprasad@auctiontiger.net / neha.gyani@auctiontiger.net/ support@auctiontiger.net (Ongoing to the link **https://ncltauction.auctiontiger.net**) interested bidders will have to search for the mentioned company by using either one of the two options, (I)Company's name (Shri Lakshmi Cotsyn Limited), or by , (II) State and property type).

a) In case there is at-least one Eligible Bidder for Block A, the e-auction of all other Blocks (from B to H) will stand cancelled;
b) In case there is at-least one Eligible Bidder for Block B, the e-auction of Blocks (C & D) will stand cancelled;
c) In case there is at-least one Eligible Bidder for Block E, the e-auction of Blocks (F & G) will stand cancelled;
d) In case there is no Eligible Bidder for Block D, the e-auction of Block C will stand cancelled.
e) In case there is no Eligible Bidder for Block G, the e-auction of Block F will stand cancelled.
f) In case, the bidding for any block (as specified in 3(a) to 3(f) is cancelled, then the eligible Bidders who have submitted their bid documents for such block(s) shall be informed about cancellation and all such Bidders shall have an option to revise their bid documents and the EMD and participate in the bidding for other available Blocks as the case may be, provided they confirm the same in writing within **2 (Two) days** from the date of receipt of information about cancellation of bids from the Liquidator and pay the balance EMD, if any. However, no fresh bid / EMD for participation in block A to Block H, shall be entertained after 18TH May 2022.

4. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting **Mr. Rahul Nagar: 7011568767.**
5. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of "SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION", Account No.: 50200050452182, HDFC Bank Limited, Branch: The Peach Tree, C- Block, Sushant Lok1, Gurgaon 122002, IFSC Code: HDFC0002686, or through DD drawn on any Scheduled Bank in the name of SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION" or give a Bank Guarantee for the EMD Amount as per Format A or Format B as given in the Complete E-Auction process document.
6. The intending bidder should submit the evidence for EMD Deposit or Bank Guarantee and Request Letter for participation in the E- Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure II (8) Declaration by Bidder, as per Annexure III, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by E-mail, at the address given below before 5:00 PM of **18th May 2022.** The Name of the Eligible Bidders will be determined by the Liquidator to participate in e-auction on the portal (https://ncltauction.auctiontiger.net). The e-auction service provider (Auction tiger) will provide User id and password by email to eligible bidders.
7. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-Auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.
8. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders, who have participated in the bidding process, shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder in accordance with terms specified under E-auction process document and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days on issuance of the LOI by the Liquidator. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder.
9. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.
10. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.
11. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
12. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
13. E- auction date & Time : 23rd May, 2022 from 3.00 p.m. to 5.00 p.m. (with unlimited extension of 5 minutes each)

Sd/-
Rohit Sehgal, Liquidator
Shri Lakshmi Cotsyn Limited-in Liquidation
IBBI Regn. No.: IBBI/IPA-001/IP-P00528/2017-2018/10953

Date : 28.04.2022
Place: Gurugram

Address for correspondence: 581, 4th Floor, Sector-27, Gurgaon, Haryana, 122002
Email ID: iamrs101@gmail.com, shrilakshmi@aaainsolvency.com; **Contact No.:** 7011568767 **(Mr. Rahul Nagar)**

TPCODL
TP CENTRAL ODISHA DISTRIBUTION LIMITED

(A Tata Power and Odisha Govt. Joint Venture)
2nd Floor, IDCO Tower, Janpath Bhubaneshwar, Odisha 751022, Odisha

NOTICE INVITING TENDER

TP Central Odisha Distribution Limited invites open tender from eligible Bidders for the following:

Sl No	Tender Description	Tender Enquiry No.	Estimated Cost (Rs.Cr.)	Tender Fee Incl. of GST(Rs.)*	EMD (Rs. Lakh)**	Last date for Payment of Tender Fee
1	Electrification of UEHHs in OFF- GRID mode by solar standalone system under BGJY scheme	TPCODL/ P&S/ 1000000201/22-23	1.60	5,000	-	07.05.2022, 17:00Hrs
2	Supply of 75 Laptops at TPCODL	TPCODL/P&S/ 1000000199 /22-23	-	5,000	0.50	09.05.2022 17:00Hrs.

* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.
** EMD is exempted for MSMEs registered in the State of Odisha.
For further details of Tenders, please visit "Tender" section on TPCODL website https://tpcentralodisha.com.
Future communication/corrigendum to tender documents, if any, shall be available on website.

pnb Housing
Finance Limited
Ghar Ki Baat

Corp. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171 , 23357172, 23705414,
PNB Housing Finance Limited, 1st Floor,Commercial Complex, Shahnajaf Road, Pandit House, Lucknow-226001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd, for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Branch	Loan Account No.	Namd of Borrower/ Co-borrower/ Guarantor(s)/Legal Heirs	Date of Demand Notice	Amount O/s as on date Demand Notice	Date of possession Taken	Description of the Properties Mortgaged
1.	Lucknow	HOU/LUC/ 0117/342429, NHL/LUC/ 0217/357637	Mr. Vibhas Singh (borrower), Mrs. Anita Singh & Mrs. Vandana Singh (co-borrower)	17-11-2021	**Rs.20,10,110.28/-** (Rupees Twenty Lakhs Ten Thousand One Hundred Ten and Paise Twenty Eight Only) as on 17-11-2021	27-04-2022 (Symbolic)	All That Piece And Parcel Of Residentially Flat No. D-104, Ground Floor, Block-d, Converted Lands Measuring On Extant Of 2 Acres 18 Guntas Comprised In Sy. No. 169/1c Of Bukkasagara Village, Jigani Hobli, Anekal Taluk, Bangalore District (converted Vide Official Memorandum Bearing No. Aln (a) (j) Sr-01/06-07, Dated- 07/08/2008, Issued By The Special Deputy Commissioner, Bangalore District Bangalore) , Admeasuring 816.64 Sq. Ft And Bounded On The:- East By- Remaining Portion Sy. No. 169/1c, West By- Remaining Portion Sy. No. 169/1c, North By- Road Formed In Sy. No. 169/1c For Vatika Layout & Sy. No. 107, South By- Remaining Portion Sy. No. 169/1c. (symbolic)

Date: 28-04-2022, Place: UTTAR PRADESH

Sd/- Authorized Officer, M/s PNB Housing Finance Limited

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE CHIEF ENGINEER (W) PROJECT-I

THROUGH OFFICE OF THE EXECUTIVE ENGINEER (PROJECT) W-III
ROOM NO. 403 VARUNALAYA PHASE I, KAROL BAGH NEW DELHI-110005

Tender ID: 2022_DJB_221190_1

Short Notice N.I.T. NO. 01 (2022-23) Re-invite

S. No.	Name of Work	Amount Put to Tender (Rs.)	Earnest Money (In Rs.)	Date of Published on e-procurement portal/ Tender ID	Last Date and Time of Tender
1.	Installation of Tubewells for Augmentation of water supply though extraction of ground water, construction of tube wells rooms and laying water lines network in WTP complex Bawana under EE (Project) W-III	501,96,594	10,04,000	27.04.2022 2022_DJB_221190_1	07.05.2022 up to 3:00 PM

Further details in this regard can be seen at **https://govtprocurement.delhi.gov.in/**

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 68 (2022-23)

Sd/-
Executive Engineer (Project) W-III

STOP CORONA: WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"

NIRMAL BOT LTD

CIN: L45201MH2006PLC164728
Registered Office: 316-317, C Wing, Kanakia Zillion, LBS Road, BKC Annexe, Kurla (west), Mumbai - 400070
Tel: +91 22 61073200 • Fax: +91 22 61073201 • Web: www.nirmalbot.com

Statement of Audited Financial Results for the quarter and year ended March 31, 2022

(Rs. In Lacs)

Sl. No.	Particulars	Quarter ended 31.03.2022 Unaudited	Quarter ended 31.12.2021 Unaudited	Year ended 31.03.2022 Audited	Year ended 31.03.2021 Audited
1	Total Income from Operations	2,082.30	781.70	2,979.90	8,035.50
2	**Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)**	**1,496.40**	**13.60**	**429.20**	**1,562.70**
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,496.40	13.60	429.20	1,562.70
4	**Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)**	**1,375.42**	**13.60**	**351.92**	**1,280.91**
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,375.57	13.84	352.93	1,281.88
6	Paid up Equity Share Capital	3,150.00	3,150.00	3,150.00	3,150.00
7	Reserves (excluding Revaluation Reserve)	130.00	(1,245.50)	130.00	(222.90)
8	Net worth	3,280.00	1,904.50	3,280.00	2,927.10
9	Paid up Debt Capital / Outstanding Debt	12,491.00	12,491.00	12,491.00	14,201.00
10	Debt Equity Ratio	1.90	1.93	1.90	2.28
11	Earnings Per Share (of Rs. 10/- each)				
	1. Basic:	4.37	0.04	1.12	4.07
	2. Diluted:	2.35	0.04	0.76	4.07
12	Debenture Redemption Reserve	124.20	-	124.20	-
13	Debt Service Coverage Ratio	1.93	0.35	0.72	1.19
14	Interest Service Coverage Ratio	16.66	1.35	1.70	2.41
15	Assets Coverage Ratio	1.53	1.42	1.53	1.43
16	Current Ratio	2.04	2.57	2.04	1.97
17	Long Term Debt to Working Capital Ratio	2.71	2.12	2.71	3.13
18	Total Debts to Total Assets	0.63	0.68	0.63	0.66
19	Current Liability Ratio	0.16	0.16	0.16	0.16
20	Debtors Turnover	2.22	8.98	1.24	3.20
21	Bad Debts to Account Receivable Ratio*	NA	NA	NA	NA
22	Inventory turnover *	NA	NA	NA	NA
23	Operating Margin %	59%	65%	63%	27%
24	Net profit Margin%	66%	2%	12%	16%

Notes to Audited Financial Results for the quarter and year ended 31st March, 2022

1. The above is an extract of the detailed format of quarter and year ended financial results filed with the stock exchange in accordance with Regulation 52 of SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015 (the 'Listing Regulations, 2015'), as amended and the Accounting Standards specified under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rule, 2015 as amended and the relevant provisions of the Companies Act, 2013, as applicable.
2. The aforesaid results have been reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors at its meeting held on **27th April, 2022**
3. For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange - BSE Limited (www.bseindia.com) and can be accessed on the Company's website (www.nirmalbot.com).
4. The board approved and taken on records, transfer of 100% equity shares (including its nominees) held by Highway Concessions One Private Limited in the Company to Galaxy Investments II Pte. Ltd. on 17th December, 2021.
5. The Company has not received any complaints from the investors during the year and hence, there were no investor complaints outstanding at the beginning and at the end of the year.
6. The definitions of ratio / formulas used for actual computation are as follows:

Debt Equity Ratio = Total Debt by way of NCDs / Equity (Incl. Quasi Equity in the form of Promotor's Loan/CCD)
Debt Service Coverage Ratio = (Profit before interest, Depreciation and Tax) / (Interest on NCDs + Principal Repayment of NCDS)
Interest Service Coverage Ratio = (Profit before interest, Depreciation and Tax) / (Interest on NCD).
Asset Coverage Ratio = ((Total Assets-Intangible Assets)-(Current Liabilities-Short term debt))/Total Debt Obligation(excluding promotor's CCD).
Current Ratio = Total Current Assets/ Total Current Liabilities.
Long Term Debt to Working Capital Ratio = Non Current Borrowings (excluding Quasi Equity in the form of Promotor's Loan/CCD and including Current Maturities of Long Term Debt) / (Current Assets less Current Liabilities excluding current Maturity of Non Current Borrowings)
Total Debts to Total Assets Ratio = Total Debt (excluding Quasi Equity in the form of Promotor's Loan/CCD)/ Total Assets
Current Liability Ratio = Total Current Liabilities/Total Liabilities
Debtors Turnover = Revenue from Operations/ (Trade Receivable + Annuity receivable(classified under Other Financial Assets))
Operating Margin % = (Earnings before Interest, Tax and Exceptional items - Other Income)/Revenue from Operations*100
Net Profit Margin % = Profit After Tax/Total Revenue*100
* There is no bad debts and inventory in the company. Hence, Bad Debts to Account Receivable Ratio and Inventory Turnover ratios are not applicable to Company

7. The results for the quarter and year ended 31 March, 2022 are available on the the Stock Exchange - BSE Limited (www.bseindia.com) and can be accessed on the Company's website (www.nirmalbot.com).
8. Previous year figures have been re-grouped, re-worked and re-classified wherever necessary, to make them comparable with current year/period figures.

Place : Mumbai
Date : 27th April, 2022

For and on behalf of the Board of Directors
Nirmal Bot Limited
Narayanan Doraiswamy
Director
DIN : 03169791